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O.A. No. 288 of 2009

S.K.Tirkey.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 17.10.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&

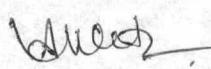
Hon'ble Shri A. K. Patnaik, Member(Judl.)

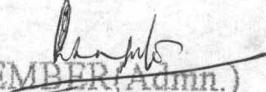
This case came up before this Bench for the first time on 17.07.2009. Then again when it came up on 20.08.2009 neither the applicant nor his counsel was present, it was ordered that the matter be listed as and when it is moved. Till date, as per the record of the Registry, no step has been taken either by the Ld. Counsel for the applicant or by the applicant himself to take any action for the listing of this O.A. Accordingly, the O.A. has been listed by the Registry today for considering admission. Today also neither the applicant nor his counsel is present.

It appears that the applicant or his counsel is no more interested to prosecute this case further. Accordingly, this case stands dismissed for non-prosecution.

Mr. S.K.Ojha, Ld. Standing Counsel for the Respondent-Railways is present.

Send copy of this order to the applicant in the address given in the O.A.


MEMBER (Judl.)


MEMBER (Admn.)

RK